**BENCH-I** 

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

Appeal No.644/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th December 2017, 10.30 A.M.

Name	of the Company	Dinesh Singh & AnrVs	-ROC, W.B Patra	
Under Section		252 (3)		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

Mr. Nilay Sengapta, A Mrs. Smati Agant. Advocation the Poiga Shukla for the petition

SAST. 14/12/2017

## ORDER

Ld. Counsel for the appellant is present.

Appellant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name.

Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, Patna for filing their details paragraphwise reply within 30 days from the date of service with a copy in advance to the appellant. Appellant is directed to serve a copy of the petition along with this order on the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate

Affairs, Kolkata and the Registrar of Companies, Patna and file affidavit of service within 7 days from today.

List it on 15/02/2018 for hearing.

Urgent certified copy of the order be issued to the appellant, if applied for, upon compliance of all requisite formalities.

(Jinan K.R.)

Member (J)

(VIP.Singh) Member (J)